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Shyamal Das

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O A NO. 116/2024/EZ

In the Matter of :

MANIRUL SEKH & ORS.

..... Applicants

-Versus-

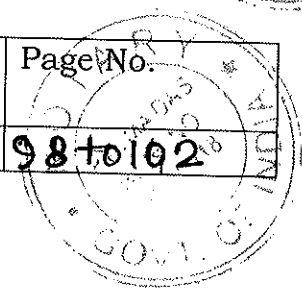
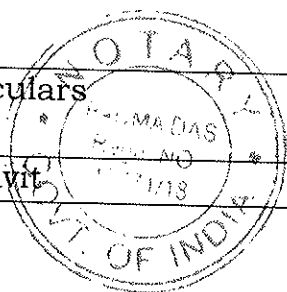
STATE OF WEST BENGAL & ORS.

..... Respondents

AFFIDAVIT IN OPPOSITION ON BEHALF OF RESPONDENT NO. 6

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Triptimoy Talukder
TRIPTIMOY TALUKDER
ADVOCATE
12, OLD POST OFFICE STREET
GROUND FLOOR
KOLKATA - 700 001.
(M) 9831502616,
email id triptimoy123@yahoo.com



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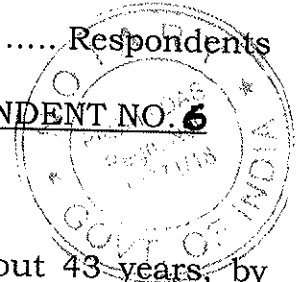
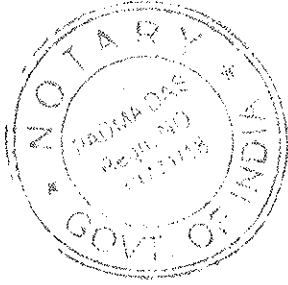
STATE OF WEST BENGAL & ORS.

..... Respondents

AFFIDAVIT IN OPPOSITION ON BEHALF OF RESPONDENT NO. 6

I Shyamal Bepari, son of Amal Bepari, aged about 43 years, by faith Hindu, by occupation Business, residing at Pukurpara, Kundala, Bara Akulpur, Post Office Sainthia, P S Kotasur, District - Birbhum, West Bengal, Pin - 731234, do hereby solemnly affirm and say as follows:

- 1) That I have been made Respondent No. 6 in the instant proceedings.
- 2) I have received the copy of the complaint made by 27 villagers of village Munui situated by the side of the bank of river Damodar at Mouza Palshora, J L No. 140, District - Bankura, West Bengal.
- 3) I understand from the said complaint, the villagers mentioned my name in the said letter of complaint with some allegations and on the basis thereof the Hon'ble Tribunal caused notice upon me.



Shyamal Bepari

Filed by

Tripting Talukder
Advocate

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Shyamal Bepari

Filed by

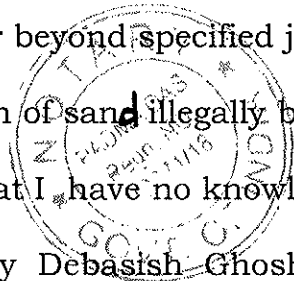
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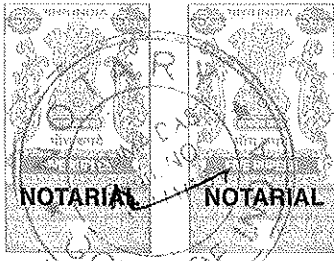
Talukda

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4) I say that I am working under Respondent No.5 and manage the sand excavation activities within the allotted area as mentioned in the lease Deed of Respondent no.5.

5) Now I deal with the allegations leveled against me in the said complaint OA No. 116 of 2024(EZ) as per seriatim. With reference to the said complaint I deny that I have ever been engaged any excavation of sand mining beyond the location as granted under the Deed of Lease in favour of Respondent No. 5. As per instructions of Respondent No. 5, I performed my duty within the zone as mentioned in the Lease Agreement and geographical boundary points on the project (as per EC granted). I deny that I was ever engaged in excavation of sand illegally by using mechanical devices like JCB and other machineries from the Southern side of river Damodar beyond specified jurisdiction. I deny that I was ever engaged in excavation of sand illegally by making false statement of lease mining area. I say that I have no knowledge about any member Bankura Zilla Parisad, namely Debasish Ghosh and one contestant Chanchal Sarkar as alleged. I deny that there are ever existence of any sand racket as alleged. I further deny that I was ever engaged to conduct the illegal transportation of sand by engaging huge number of trucks, dumpers, tractors, and any other vehicles as alleged. I say that whatsoever the excavation of sand have been made the same within the geographical location and possession as awarded in the Deed of Lease and environmental clearance as granted in favour of Sri Anil Kumar at plot





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Shyamal Bopari

Filed by

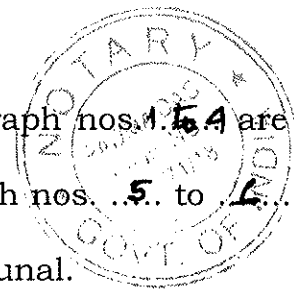
Tripitomy Tashukin
DAMAR

no. 367, J L NO. 140 at village Palshora, P. S. Sonamukhi, District - Bankura, West Bengal. I deny that I was ever associated with any antisocial activities as alleged. I deny and dispute that I was ever associated with Dalim Mondal in any antisocial activities as alleged. I deny that there are any illegal operation of sand excavation which may cause endanger to the lives of the people residing by the side of the bank of river Damodar allied and adjacent to the mentioned sand block and/or same would be totally washed out by the flood water and/or the same may cause huge agricultural loss as alleged.

5) I say that the complaint having vested interest over the area awarded to the Respondent No. 5 and being dissatisfied the complaint lodged before the Tribunal. I call upon the Complainant / Petitioner to strict proof thereof.

6) I submit that the complaint was filed by Manirul Sekh and others may be dismissed with exemplary cost.

7) That the statements made in the paragraph nos. ~~1 to 4~~ are true to my knowledge and those made in the paragraph nos. 5 to 6 are my respectful submissions before this Hon'ble Tribunal.



Shyamal Bopari

Prepared in my office

Tripitomy Tashukin

Advocate

WB. 927/93

The deponent is known to me

Identified by

Tripitomy Tashukin
DAMAR

SOLEMNLY AFFIRMED AND DECLARED BEFORE ME ON IDENTIFICATION



19 OCT 2024

(Signature)

MADMA DAS
NOTARY

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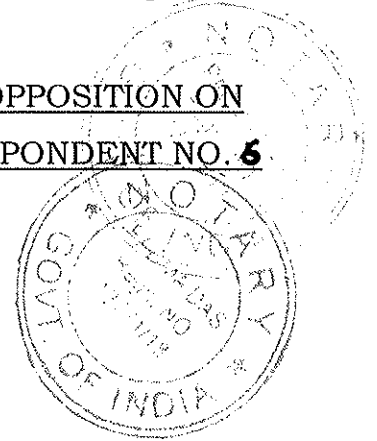
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